

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:453
ANSWERED ON:21.11.2000
DRUG IMPORT POLICY
ANANDRAO ADSUL;CHANDRAKANT BHAURAO KHAIRE

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) Whether the Government propose to make stricter drug import rules;
- (b) if so, the details thereof and the time likely to be taken in this regard;
- (c) whether the Government are aware that at present drugs are being imported and dumped in the Indian Market; and
- (d) if so, steps taken by the Government to check the same?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE)

(a) & (b): Yes, Sir.

The provisions under Drugs and Cosmetics Rules to regulate import of drugs are being revised for which a draft notification has been published on 24.10.2000 for public comments. After receiving public comments the final notification for amending the Rules will be published.

The proposed amendment would provide registration of every overseas manufacturer and separate registration for every drug imported in the country. Separate fee in foreign currency would be charged for this purpose. All imported drugs would be required to be registered as against the present system of requirement of licence in Form -10 only for Schedule C and CI category of drug.

(c) & (d): A separate Directorate on Anti-dumping duties is functioning under the Ministry of Commerce which looks into the complaints of duping of foreign goods in the country.